

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No.259/TT/2015

Date: 23.12.2015

To
The Deputy General Manager,
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: - Determination of transmission tariff from anticipated/ actual COD to 31.3.2019 for **Asset-I**: 200 MVA, 400/132/33 kV ICT - 2 along with associated bays at Biswanath Chariali, **Asset-II**: 80 MVAR Bus Reactor-1 along with associated Bays at Biswanath Chariali, **Asset-III**: 80 MVAR Bus Reactor-2 along with associated Bays at Biswanath Chariali, **Asset-IV**: Augmentation of 400 kV Agra Sub-station by 1x315 MVA, 400/220/33 kV ICT along with associated Bays, **Asset-V**: 400kV D/C Balipara-Biswanath Chariali Transmission Line along with associated bays at Balipara and Biswanath Chariali PS from anticipated COD 15.11.2015 to 31.03.2019 under the transmission system associated with "NORTH EAST –NORTHERN/ WESTERN INTERCONNECTOR - I PROJECT" in North Eastern, Northern & Western Region.

Sir,

With reference to your petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission(Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 11.1.2016:-

- i. Submit the computation of interest during construction on cash basis from the date of infusion of debt fund up to Scheduled COD and from Scheduled COD to Actual COD of the Asset;
- ii. Furnish the details of incidental expenditure incurred (IEDC) during the period of delay in commissioning of the asset (i.e. from Scheduled COD to Actual COD) along with the liquidated damages recovered or recoverable, if any.

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- iii. Submit Auditor's Certificate for capital cost incurred as on actual COD for Asset-I to Asset V indicating actual payment made on cash basis and balance payments to be made under balance and retention payment. RCE, if applicable.
- iv. With regard to additional capital expenditure on account of balance and retention payment, submit the nature/works against which the payment is withheld along with name of contractor/supplier and the amount of all balance payments yet to be made.
- v. Submit the Critical Path Analysis (CPA) and Project Evaluation and Review Technique (PERT) chart/L2 schedule to substantiate the delay in commissioning of the instant asset.
- vi. Submit the status of downstream assets for Assets-II and Asset-III being executed by UPPCL. Submit the certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date for Asset-I to Asset-V. Also submit the color SLD of all the assets covered in the petition.

In case the above said information is not received within the specified date, the petition shall be disposed on the basis of the information available on record.

Yours faithfully,

Sd/
(M.M.Chaudhari)
Asst Chief (Fin)